

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/11662 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Goalpara

Dated Guwahati, the 1st December, 2023

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No. DJG/2023/5296, dated 02.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Subhabrata Datta, Addl. District & Sessions Judge, Goalpara, has been allowed to avail HTC for the block period of 2022-2023, to travel from Goalpara to his home town Hailakandi and return back from Hailakandi to Goalpara, w.e.f. the evening of 19.10.2023 to the morning of 31.10.2023, by the shortest possible route, as per existing Rules.

Shri Datta may be informed accordingly.

Thanking you.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/11663-11666/A. Dated 1st December, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Subhabrata Datta, Addl. District & Sessions Judge, Goalpara for information, with reference to his letter dated 07.10.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Sd/-
29/11/23

REGISTRAR (VIGILANCE)

Sd/-
29.11.2023